

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 819 of 2020

IN THE MATTER OF:

Amit Airy

...Appellant

Versus

C & S Electric Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Amit Airy and Mr. Deokant Tripathi, Advocates.

For Respondent: Mr. Rahul, Advocate for R-1.

Ms. Astha Prasad, Advocate for R-2.

ORDER
(Virtual Mode)

15.02.2021 On 21.01.2021 a joint prayer was made before this Appellate Tribunal, parties have settled the matter and also drawn a settlement agreement on the same date.

Today, when the case was called out Learned Counsel for the Appellant and Respondent are present and submit that they have settled the matter outside the court.

Parties may file joint petition before this Appellate Tribunal alongwith copy of the settlement agreement, within two weeks.

List the Appeal 'For Admission (After Notice)' on **9th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)